

State Vs. Irfan

FIR No: 70/18

Under Section: 302/307/34 IPC

PS: Paharganj

17.07.2020

Through video conferencing

Ld. PO is on leave.

Present: Sh. Alok Saxena, Ld. APP for the State.

The concerned reader has informed that Ld. Counsel has requested for adjourning the matter for 20.07.2020.

Accordingly, put up before concerned court on **20.07.2020**.

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(Anuj Agrawal)

Link ASJ-03, Central District
Tis Hazari Courts, Delhi
17.07.2020

State Vs. Javed Yusuf

FIR No: 09/20

Under Section: 356/379/411/34 IPC

PS: Gulabi Bagh

17.07.2020

Through video conferencing

This is an application for grant of anticipatory bail filed on behalf of the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Anil Kumar, Ld. Counsel for the applicant.

Reply filed afresh by IO. Copy supplied to other side electronically.

Part arguments heard. Presence of SHO/IO is required for certain clarifications. Accordingly, concerned SHO/IO is directed to join the proceedings through VC on next date of hearing.

Put up for further hearing on **18.07.2020**.

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ASJ-03, Central District
Tis Hazari Courts, Delhi
17.07.2020

State Vs. Monu Pal

FIR No: 98/2020

Under Section: 392/394/34 IPC

PS: Burari

17.07.2020

Through video conferencing

This is fresh application for grant of regular/interim bail filed on behalf of the accused/applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Surendra Yadav, Ld. Counsel for accused/applicant

Report from IO received electronically. Copy supplied to other side electronically.

Ld. Counsel submits that accused has been falsely implicated in the present case as no recovery has been affected from the applicant/accused. It is argued that accused/applicant is no more required for investigation as same has already been completed. It is further argued that the family of accused/applicant is on the verge of starvation in the current pandemic situation. On these grounds, Ld. Counsel requests for grant of bail.

On the other hand, Ld. APP for state has vehemently opposed the bail application on the ground that the allegation against the accused are serious in nature . It is further argued that accused has been duly identified by complainant during TIP proceedings and therefore, the present applications deserves to be dismissed.

I have heard rival submissions and perused the record.

The allegations against the accused are grave and serious i.e.

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State Vs. Monu Pal

FIR No: 98/2020

Under Section: 392/394/34 IPC

PS: Burari

causing injury to complainant (thereby rendering him unconscious) while committing robbery. Therefore, in the facts and circumstances and keeping in view the gravity of offence and since accused has been duly identified by complainant, I am not inclined to grant bail to accused/accused. The accused may threaten the complainant if released on bail. **Hence, bail application of accused/applicant Monu Pal is hereby dismissed.**

Dasti be given to Ld. Counsel through e-mail, if requested.
Copy of the order be sent to concerned jail superintendent/IO for information.

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ASJ-03, Central District
Tis Hazari Courts, Delhi
17.07.2020

State Vs. Pramod @ Parveen

FIR No: 0189/20

Under Section: 376/506/509 IPC

PS: Subzi Mandi

17.07.2020

Through video conferencing

This is fresh bail application for grant of regular bail of accused /applicant received.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Chanchal Kumar Jha, Ld. Counsel for accused/applicant.

Complainant is stated to be physical present in the court .

It is submitted by Ld. APP that he has duly consulted with the complainant and shall be addressing arguments accordingly.

Reply filed by IO. Copy of same supplied to other side electronically.

Ld. Counsel for accused has vehemently argued for grant of bail on the ground that accused has been falsely implicated and the long relationship of three years between parties was consensual. It is argued that the videos of the intimate moment were made with the consent of prosecutrix. It is further argued that the prosecutrix acted with vengeance by getting registered the present false FIR only when marriage of accused was fixed with another women. It is further argued that the screenshots of whatsapp messages and photos annexed with the present application clearly shows that the relationship between parties were consensual and therefore, accused deserves

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State Vs. Pramod @ Parveen

FIR No: 0189/20

Under Section: 376/506/509 IPC

PS: Subzi Mandi

to be granted bail in the instant case.

Per contra, Ld. APP for the State has vehemently opposed the present bail application on the ground that the allegations against the accused are grave and serious as he clandestinely captured the obscene video of prosecutrix and thereafter, forced her to have sexual relationship with him. It is further submitted by Ld. APP that the accused may threaten the complainant and his daughter, if enlarged on bail.

I have heard rival contentions and perused the record carefully including the screenshots of whatsapp chats and photos annexed with the application.

In the facts and circumstances of the case and on perusal of the said screenshots/photos annexed with the application, it appears that parties were having intimate consensual relationship. Therefore, the contention of defence (that prosecutrix acted with vengeance by getting registered the present FIR only when marriage of accused was fixed with another women), cannot be brushed aside lightly. The rival contentions of the parties shall be adjudged during course of trial only.

Therefore, considering the totality of circumstances and in view of aforesaid discussion and since accused is no more required for investigation, I

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am inclined to grant bail to accused. Accordingly, accused/applicant Pramod @ Praveen is admitted to bail on furnishing of Personal bond to the tune of Rs. 50,000/- with one surety of like amount to the satisfaction of concerned MM/Duty MM subject to the following conditions:

1. The accused shall not contact the prosecutrix or her daughter in any manner.
2. The accused/applicant shall not leave the country without prior permission of the court.
3. The accused/applicant shall not tamper with the evidence or threaten the witnesses.
4. The accused/applicant shall intimate the Court in case of change of their addresses.
5. The accused shall not commit any similar offence.

If the applicant/accused is found to be violating any of the above conditions, the State shall be at liberty to move an application for cancellation of bail.

Copy of this order be sent to concerned Ld. Magistrate/SHO/IO, PS Subzi Mandi and concerned jail superintendent for information . Dasti be given to Ld. counsel through e-mail , if requested.

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(Anuj Agrawal)

ASJ-03, Central District
Tis Hazari Courts, Delhi
17.07.2020

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State Vs. Ravi

FIR No: 13/2015

Under Section: 308 IPC

PS: Paharganj

17.07.2020

Through video conferencing

Fresh application from DLSA, Central Jail for grant of interim bail for accused/applicant received.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Alok, Ld. Legal Aid counsel for accused/applicant

Report from IO received electronically. As per same, there is no previous involvement of accused/applicant.

Nominal roll of accused from concerned jail superintendent received. As per same the overall conduct of accused is satisfactory and his custody period is more than 02 years.

Accused fulfills the criteria as laid down by High Powered Committee vide minutes dated 18.05.2020. In these circumstances, accused Ravi is admitted on interim bail for a period of 45 days on furnishing PB in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. Accused shall surrender on the expiry of period of 45 days.

Copy of the order be sent to concerned Jail Superintendent for information and compliance.

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ASJ-03, Central District
Tis Hazari Courts, Delhi
17.07.2020

State Vs. Santosh Gupta

FIR No: 160/13

Under Section: 365/302/120B IPC

PS: NDRS

17.07.2020

Through video conferencing

This is an application for change of surety.

Present: Sh. Alok Saxena, Ld. APP for the State.

Verification report filed by IO in terms of directions dated 15.07.2020. As per same, the surety was found not residing at the given address and one lady informed that surety Ram Kishore, was tenant in the said house and now he is not residing at the said address.

In these circumstances, **surety bond furnished by Ram Kishore stands rejected.** Since, surety Ram Kishore has furnished fake address , therefore, concerned SHO is directed to register an FIR against the surety Ram Kishore under appropriate provisions of law and shall file a compliance report by next date of hearing.

Issue court notice of present application to the accused for 25.07.2020.

Copy of the order be sent to concerned SHO for compliance.

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ASJ-03, Central District
Tis Hazari Courts, Delhi
17.07.2020

State Vs. Vicky Kumar & ors

FIR No: 260/16

Under Section: 498A/304B/34 IPC

PS: DBG Road

17.07.2020

Through video conferencing

Ld. PO is on leave.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Rishipal Singh, Ld. Counsel for accused/applicant

**At request of Ld. Counsel, put up before the concerned court on
21.07.2020.**

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Tis Hazari Courts, Delhi
17.07.2020

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State Vs. Vineet Kumar

FIR No: 113/2019

Under Section: 307/324/34 IPC

PS: Sadar Bazar

17.07.2020

Through video conferencing

Fresh application for grant of interim bail for accused/applicant received.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Chaman Lal, Ld. Counsel for accused/applicant.

Reply filed by IO. Copy of same supplied to other side electronically.

This is fourth interim bail application for accused/applicant. The factum of dismissal of earlier interim bail applications was not disclosed in the instant application by the counsel.

After arguing for sometime, Ld. Counsel for accused/applicant wants to withdraw the present interim bail application.

At request, present interim bail application is dismissed as withdrawn.

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ASJ-03, Central District
Tis Hazari Courts, Delhi
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